

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 864 of 2020

Manoj Kumar Roy

....Petitioner

Vs.

The State of Jharkhand

....Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Manindra Kumar Sinha, Advocate

For the State : Mr. Vinay Kumar Tiwary, APP

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Order No. 04

Dated 25<sup>th</sup> June, 2020

It has been stated by learned counsel for the petitioner that the main accused, Sanjay Roy who was armed with an iron rod has been granted anticipatory bail by the learned court below today itself.

Let this case be listed on 02.07.2020 so as to enable learned counsel for the petitioner to produce the order granting bail to the said accused.

The interim order dated 20.05.2020 is extended till the next date of listing.

(RONGON MUKHOPADHYAY,J.)